

interest to disclose the information in detail but it may be stated that the number is not large and need not cause any anxiety.

SHRI BHUPESH GUPTA: May I know whether some deaths have taken place on account of the reasons given in part (b) of the question?

SARDAR S. S. MAJITHIA: Yes; some deaths have taken place.

SHRI BHUPESH GUPTA: The reasons mentioned in part (b) are murder, accidents and suicides. Are these responsible for deaths of some soldiers in the Army?

SARDAR S. S. MAJITHIA: I said, "yes".

SHRI BHUPESH GUPTA: He says that it is not in the public interest to disclose anything. Will he at least give the total number of such deaths?

(No reply.)

SECOND PAY COMMISSION

*171. SHRI BHUPESH GUPTA: Will the Minister for FINANCE be pleased to state:

(a) whether it is a fact that a section of Government employees has demanded the constitution of a second Pay Commission; and

(b) if so, what is Government's decision in the matter?

THE DEPUTY MINISTER FOR FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir. A section of Government employees has suggested the appointment of a fresh Pay Commission.

(b) The Government do not at present contemplate the appointment of such a Commission.

SHRI BHUPESH GUPTA: May I know which that section is and whether it embraces a large section of the employees?

SHRI B. R. BHAGAT: Sir, the employees of the Central Board of Revenue and some other sections of the Government of India.

SHRI BHUPESH GUPTA: May I know whether the Government is aware of similar demand coming from other sections of Government employees?

SHRI B. R. BHAGAT: Maybe in some State Governments.

SHRI S. N. MAZUMDAR: Is it not a fact that the railway employees in almost all their conferences have passed resolutions demanding the appointment of a second Pay Commission and have they not communicated this demand to the Government?

SHRI B. R. BHAGAT: The Government is aware of such demands and recently this matter was discussed in detail both in this House as well as in the other House and all points of view were put forward.

SHRI BHUPESH GUPTA: May I know on what grounds the Government has come to the conclusion that the time is not shall I say, opportune, or that the time has not come for the appointment of such a Commission?

SHRI B. R. BHAGAT: There are various grounds, Sir. One such ground is that the financial implication is enormous. Then there is the question of weighing the different points of view and considering whether it would not be better to spend the resources for development purposes under the second Five Year Plan rather than to raise the salaries now. In fact, as a result of the implementation of the recommendations of the last Pay Commission regarding salaries, bonus, medical facilities, housing etc. the financial implication was to the tune of Rs. 30 crores. And there is nothing new that has happened. Even on the basis of the consumer price index or other economic indicators, there is no reason for the appointment of such a Commission.

SHRI BHUPESH GUPTA: There is a Bengali saying:

"Dhan bhante shiver geet!"

We were trying to find out the grounds on which the decision was taken. He has said how much it has cost him. (*Interruptions.*) I would like to know whether the appointment of a Commission automatically means that the Government will have to disburse funds out of its exchequer or whether it only means that the matter will have to be gone into and then the recommendations are made and the Government will come to its own conclusions after examining those recommendations.

SHRI B. R. BHAGAT: I have explained the reasons. There are various reasons—price index and other indicators. But taking a long-term view, once the Commission is appointed and the recommendations are made, it will be difficult for the Government to resist such recommendations.

SHRI H. C. MATHUR: How do the Government reconcile their present attitude with the principles enunciated in the second Five Year Plan, particularly in respect of the pay structure?

SHRI B. R. BHAGAT: There is a progressive equality in the pay structure. The differences between the highest and lowest salaries are becoming narrower and narrower.

SHRI BHUPESH GUPTA: The hon. Minister has said that it would be difficult to resist such recommendation. Do I in that case understand that the Government apprehends that if a Pay Commission were to be appointed, they would recommend increase in the salaries and that it is in order to avoid such a situation that they are not appointing a Pay Commission?

MR. CHAIRMAN: All this is hypothetical.

SHRI BHUPESH GUPTA: No, Sir, it arises from the answer he has given.

REPEAL OF CENTRAL CIVIL SERVICES
(SAFEGUARDING OF NATIONAL
SECURITY) RULES, 1953

*172. SHRI N. C. SEKHAR: will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government have received any representations from organisations of Government employees demanding repeal of Central Civil Services (Safeguarding of National Security) Rules, 1953;

(b) if so, which are those organisations and what is the nature of their representation; and

(c) what decision has been taken by Government in the matter?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes.

(b) Representations have been received from the All-India Income-Tax Ministerial Staff Federation, Saugor and the National Federation of Posts and Telegraphs Employees, New Delhi, to the effect that in their view, the Central Civil Services (Safeguarding of National Security) Rules retard the growth of democratic trade unionism, give a handle to Government to curb legitimate trade union activities and constitute a threat to all those engaged in the activities of the employees' associations and should, therefore, be repealed.

(c) Government have never utilised the rules to curb legitimate trade union activities of Government employees or to victimise Government servants who are trade union officials. The rules are intended solely for taking action against Government servants who are engaged in clearly proved subversive activities calculated to endanger the security of the nation.

SHRI S. N. MAZUMDAR: Is the hon. Minister aware that some cases of action under these rules were taken